

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India]
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF:

V2 RETAIL LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	V2 Retail Limited
2.	Date of incorporation of the corporate debtor	23/07/2001
3.	Authority under which Corporate Debtor is incorporated/registered	Ministry of Corporate Affairs – ROC -Delhi
4.	Corporate Identity No./ Limited Liability	L74999DL2001PLC147724
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Reg.Add: Khasra No. 928, Extended Lal Dobra Abadi Village Kapashera, Tehsil VasantVihar, New Delhi, South West Delhi 110037 Principal Office: Khasra No. 928, Extended Lal Dobra Abadi Village Kapashera, Tehsil VasantVihar, New Delhi, South West Delhi 110037
6.	Insolvency commencement date in respect of the Corporate Debtor	25.06.2020 <i>(Copy of order was uploaded on 29.06.2020 by NCLT on its website. Order was availed by IRP from the website. Certified copy of order is yet to be received)</i>
7.	Estimated closure of closure of insolvency resolution process	22.12.2020(180 days from insolvency commencement date)
8.	Name and registration number of insolvency professional acting as interim resolution professional	Amit Gupta IBBI/IPA-002/IP-N00021/2016-2017/10048
9.	Address and email of the interim resolution professional as registered with Board.	<u>Registered address:</u> B-12,Basement,MurliBhawan,10-A,Ashok Marg, Lucknow-226 001, U.P. Email :- amitguptacs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	<u>Address for correspondence :</u> C-17, Vinay Nagar, Krishna Nagar, Lucknow – 226 023, Uttar Pradesh, India Email :- cirp.v2retail@gmail.com Contact No. 7905798954
11.	Last date for the submission of the claims	13.07.2020(14 days from 29.06.2020 i.e. date when NCLT order was noticed by IRP on the NCLT's website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms, website link :- https://ibbi.gov.in/home/downloads (b) Details of authorized representatives are available at: Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the V2 Retail Limited on 25.06.2020

The creditors of **V2 Retail Limited**, are hereby called upon to submit their claims with proof on or before 13th July 2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

29.06.2020
Lucknow

Amit Gupta
(Interim Resolution professional for V2 Retail Limited)
IBBI/IPA-002/IP-N00021/20162017/10048